

## LOK SABHA DEBATES

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LOK SABHA

.....(*Interruptions*).....

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[*Translation*]

Thursday, January 3 1991/Pausa 13, 1912  
(Saka)

MR. SPEAKER: I am on my legs.....(*Interruptions*) .....

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MR. SPEAKER: Subhashiniji, I am on my legs.

The Lok Sabha met at

.....(*Interruptions*).....

Eleven of the Clock

MR. SPEAKER: Devendraji, please resume your seat. I am on my legs.

[MR. SPEAKER *in the Chair*]

[*English*]

[*English*]

MR. SPEAKER: Now we take up Questions. Shri Manoranjan Bhakata.

I am on my legs. Please hear me. I tell you; you will be satisfied.

.....(*Interruptions*).....

SHRI MANORANJAN BHAKATA:  
Question No. 101.....(*Interruptions*)

[*Translation*]

RE: ALLEGED THREAT OF ARREST TO THE SPEAKER, LOK SABHA, BY SHRI SUBRAMANIAM SWAMY, A UNION MINISTER

MR. SPEAKER: Please be seated, you will be satisfied.

.....(*Interruptions*).....

MR. SPEAKER: I know your feelings.....(*Interruptions*) .....

MR. SPEAKER: Shri Joshi, please be seated.

[*Translation*]

(*Interruptions*)

MR. SPEAKER: I know your feelings. All of you may please sit down.

SHRI NATHU SINGH: No question is more important than the present one.....(*Interruptions*) .....

[*English*]

Will you please bear with me? I am on my legs. The Speaker is on his legs. You please take your seats. I am on my legs.

MR. SPEAKER: Mr. Kapse, please resume your seat.

.....(*Interruptions*).....

MR. SPEAKER: I can understand your state of mind. I would like to inform you that Shri Subramaniam Swamy has to reply to the questions in the other House today.

.....(*Interruptions*).....

SHRI MADAN LAL KHURANA (South Delhi). Mr. Speaker, Sir, in yesterday's Doordarshan News bulletin, it was announced that the matter has been closed. The matter does not end simply by saying so.

.....(*Interruptions*).....

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Before this matter is disposed of, (*Interruptions*) his continuance as a Minister is in question..... (*Interruptions*).....

[*Translation*]

SHRI MADAN LAL KHURANA: It was announced in Hindi news-bulletin yesterday that the matter has been closed.....(*Interruptions*) ..... A motion for breach of Privilege against Doordarshan should also be moved.....(*Interruptions*) .....

[*English*]

SHRI BASUDEB ACHARIA (Bankura): You call Mr. Swamy from the other House.....(*Interruptions*) .....

SHRI NIRMAL KANTI CHATTERJEE: A demand was made that he should resign. Is he still continuing?

SHRIMATI SUBHASHINI ALI (Kanpur): Mr. Swamy should come here.....(*Interruptions*).....

[*Translation*]

MR. SPEAKER: Please listen to Shri Satya Prakashji.....(*Interruptions*) .....

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): Mr. Speaker, Sir, just now a meeting of the leaders of opposition parties was held in the Chamber of hon. Speaker. First Starred Question in Rajya Sabha for today pertains to Dr. Swamy's Ministry. He is coming very shortly..... (*Interruptions*)

MR. SPEAKER: I am on my legs. Please resume your seat.

(*Interruptions*)

*At this stage, Shri Manik Sanyal and some other Hon. Members came and stood on the floor near the Table*

.....(*Interruptions*).....

[*English*]

MR. SPEAKER: Please go back to your seats.

.....(*Interruptions*).....

[*Translation*]

SHRI SATYA PRAKASH MALVIYA: Mr. Speaker, Sir, Dr. Subramaniam Swamy is replying to the question in Rajya Sabha. My submission is that as soon as he is free from that House, he will come here. Please take your seats. ....(*Interruptions*)

[*English*]

MR. SPEAKER: Please resume your seats.

(*Interruptions*)

MR. SPEAKER: Why do you waste the time of the House?

[*Translation*]

SHRI MADAN LAL KHURANA: In the national news, bulletin, Doordarshan has

announced that the Speaker has said that the matter may be treated as closed.....(*Interruptions*).....Mr. Speaker, Sir, I have given notice of a Censure Motion. It may be taken up.....(*Interruptions*) .....

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, the Question Hour may be suspended and Censure Motion may be taken up.....(*Interruptions*) .....

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, the Censure Motion may be taken up..... (*Interruptions*) .

[*English*]

MR. SPEAKER: I do not want to deprive you of your right. Question Hour is your right

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, please adjourn the House or take up the Censure Motion.....(*Interruptions*)

[*English*]

MR. SPEAKER: Mr. Kundu, you are a senior Member. Please go to your seat first.

(*Interruptions*)

MR. SPEAKER: I adjourn the House to meet at twelve O'Clock.

11.28 hrs.

*The Lok Sabha then adjourned till Twelve of the Clock*

*The Lok Sabha re-assembled at one minute past Twelve of the Clock*

[MR. SPEAKER *in the Chair*]

## WRITTEN ANSWERS TO QUESTIONS

### Damages Caused by Flood/cyclone In Andaman and Nicobar Islands

\*101. SHRI MANORANJAN BHAKATA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have made assessment of the extent of damage caused by flood and cyclone in Andaman and Nicobar Islands during November, 1989;

(b) if so, the details thereof;

(c) the assistance sought by the Andaman and Nicobar Administration and given by the Union Government to meet the situation;

(d) whether the Andaman and Nicobar Administration disbursed the flood/cyclone relief to all the victims; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) and (b). The Andaman and Nicobar Administration had made an assessment of the extent of damage caused by flood and cyclone of November, 1989. No separate assessment was made by the Union Government.

(c) The Andaman and Nicobar Administration had sought central assistance of Rs. 148.11 lakhs. An amount of Rs. 38.42 lakhs was sanctioned to the U. T. Administration.

(d) and (e). The Andaman & Nicobar Administration as informed that except for immediate relief in terms of free ration and grant of minor forest produce upto a limit of Rs. 400/- per family for rehabilitation purpose no other disbursement of relief assistance could be made pending certain clarifications from the Ministry of Home Affairs. The administration has subsequently received the necessary clarification and is